Court-II

Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

<u>R.P. No. 11 of 2016</u> <u>In</u> E.P. 2 of 2015 in Appeal Nos. 76 of 2013 & 82 of 2013

Dated : <u>11th July, 2016</u>

Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Eastern India Powertech Ltd. Versus Assam Power Distribution Co. Ltd. & Ors.			Appellant(s)
		•••••	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Sunil Ambwani Mr. Manu Seshadri Mr. Abhishek Roy Ms. Trishala Kulkarn	i
Counsel for the Respondent (s)	:	Mr. Avijit Roy for R-1 & R-2 Mr. Ravi Knat Pal Ms. Pragyan Sharma	

ORDER

The Learned Counsel for the Review Petitioner/Decree Holder in Execution Petition No. 2 of 2015 in Appeal Nos. 76 of 2013 & 82 of 2013 has been heard.

The Learned Counsel for the Review Petitioner/Decree Holder has been heard at some considerable length in person and Mr. Avijit Roy, learned counsel appearing for the Discom Nos. 1 & 2 has also been heard today.

The Review Petitioner simply wants very slight modifications in the Order dated 18.05.2016, passed by this Tribunal. Since, the aforesaid Execution Petition has been filed, seeking execution of paras 26 and 102, of the judgment of the Appellant Tribunal dated 12.08.2014, in the aforesaid appeal. The contents of the paras 26 and 102, of the judgment under execution should be taken care while making the aforesaid calculation.

Mr. Roy, seeks sometime to respond to the Review Petition, for which, he is permitted to submit it before 20^{th} July, 2016 and no more time will be given because the Review Petition is to be decided by this very bench. The Execution Petition has not been finally disposed of but some order regarding calculation has been given to the State Commission for which the Execution Petition No. 2 of 2015 in Appeal Nos. 76 of 2013 & 82 of 2013 has already been fixed for hearing on 20^{th} July, 2016.

Mr. Roy is instructed to file the response to the Execution Petition before 20^{th} July, 2016 and the date which is already fixed for further orders in the Execution Petition on <u>20^{\text{th}}</u> <u>July, 2016</u>.

(T. Munikrishnaiah) Technical Member (Justice Surendra Kumar) Judicial Member

kt/jp